भी साल बहाबुर ः वे कोई मकान बनाते नहीं, कोई महल बनाते नहीं, छोटी छोटी झोंपड़ियां बनाते हैं । वे वड़े तेज लोग हैं । रात भर में बना लेते हैं । कहां तक वहां पुलिस खडी रहे ।

DIWAN CHAMAN LALL: Do I take it that the policy of the Government is that any new construction since 1960 will be removed by the Government?

SHRI LAL BAHADUR: Certainly the Corporation will remove them. Those hutments that have been built after June 1960 will be removed and demolished.

DIWAN CHAMAN LALL: If the Corporation does not function, will the Government function in this respect?

SHRI LAL BAHADUR: The Corporation has functioned recently and there was a demonstration at my house.

SHRI FARIDUL HAQ ANSARI: Is the Minister aware that these huts had sprung up during the general elections and elections to the Corporation, when the candidates for Parliament and the Corporation gave them assurances that their huts would not be demolished?

SHRI LAL BAHADUR: I am not aware of that but if there is any truth, I think all the parties in Delhi must be responsible for that.

SHRI B. K. P. SINHA: Within 48 hours of the demolition of the jhuggis, many of them sprang up again either on that site itself or on adjacent sites. In view of the fact that life is proving much too strong even for the arrayed might of the Administration, would Government evolve some suitable alternative policy for the solution of this problem?

SHRI LAL BAHADUR: I do not know what other alternative policy could be evolved. We have built houses for them. We are trying to shift them from one place to another where pucca houses are built and if some people continue to build houses, there is no other alternative but to demolish them.

श्री ए० एम० तारिकः मैं होम मिनिस्टर साहब से यह जानना चाहता हूं कि क्या यह दुरुस्त है कि यह जो लोग झुग्गी वनाते हैं, दरअस्ल छोटे छोटे मजदूर हैं जिन को सरकारी ठेकेदार या डब्ल्यु० एच० एस० मिनिस्ट्री यहां काम करने के लिए लाती है ? अगर यह दुरुस्त है तो जो सरकार के काम में मदद करते हैं उनके बसाने के लिए कोई सराय या छोटे छोटे कमरे बनाने की क्या सरकार की कोई स्कीम है, वरना यह झुग्गियां बनती रहेंगी क्योंकि बे काम तो सरकार के लिए करने आते हैं ?

श्री सास बहादुर : वैसे यह ठीक है कि वे आते हैं और मकान बनाते हैं । लेकिन कोई ठीक जगह होनी चाहिये जहां वे मकान बनायें । हम उन को मकान बनाने से नहीं रोकते । मगर जो जगहें मास्टर प्लान में दूसरे कामों के लिए मुक़र्रर हैं उन जगहों में वे जबरदस्ती मकान बना लें, तो प्राखिर कहीं तो उसको रोकना पड़ेगा । मैं तो मेम्बरों से यह दरख्वास्त करना चाहता हूं कि इन तमाम सवालों से दिक्कतें पैंदा हो रही हैं । हम जितनी सहानुभूति दिखा सकते हैं, जितनी मुलायमियत वरत सकते हैं, वह हम वरत रहे हैं । मगर ग्रापके इन सवालों की वजह से उनका उत्साह बढ़ता है और वे इन तमाम गुलत बातों को करते हैं ॥

## BANK OF CHINA

\*51. SHRI DAHYABHAI V. PATEL: Will the Minister of FINANCE be pleased to refer to column 1338 of Parliamentary Debates of Rajya Sabha for the 6th December, 1961 and state:

(a) whether Government have made enquiries into the affairs of the Bank. of China;

(b) if so, what was the nature of the enquiries and what are the findings; and (c) whether any action has been taken against the Bank?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) An inspection of the Bank of China was undertaken by the Reserve Bank towards the end of 1961 in accordance with the provisions of the Banking Companies Act.

(b) Banks are credit institutions. and the reports on the periodical inspections by Reserve Bank of the affairs of such institutions are not, therefore, intended to be disclosed or discussed in public.

(c) The licence granted to the Bank of China under the Foreign Exchange Regulation Act, 1947 has been withdrawn with effect from the 27th December, 1961.

SHRI DAHYABHAI V. PATEL: Since the licence of this Bank-the Bank of China-to deal in foreign exchange has been discontinued by the Government, it implies that it was carrying on activities which were not in conformity with the law of this country. Why is it allowed to function as a bank in this country? If you do not answer my other question, let the country know why you are allowing the bank to function when it is a credit institution, when it is a bank which is run by a Government. It is not a private bank but it is run by a foreign Government. Why do you allow it to function when it works against the laws of your country?

SHRI B. R. BHAGAT: The bank is being allowed to function in the normal discharge of banking operations. To deal in foreign exchange business is a separate thing for which a separate licence is given by the Reserve Bank. Since this bank was not doing much of foreign exchange business, the Reserve Bank thought it proper to withdraw the licence. This does not imply that the normal banking business should be discontinued. Recently the bank was inspected by the Reserve Bank. If any prejudicial activity is undertaken by the bank, the Reserve Bank takes it up in the normal course with this bank as with any other bank.

SHRI DAHYABHAI V. PATEL: Is it a fact that the affairs of the Bank of China were investigated after my reference to its dealings on the 6th December in this House or was it before that? Did the Government have no machinery of looking into the affairs of this Bank and whether because it was acting in a manner prejudicial to the safety of this Government that this action was taken?

SHRI B. R. BHAGAT: The inspection of the Reserve Bank has nothing to do with the question asked by the hon. Member. It is a periodical inspection which the Reserve Bank undertakes with respect to all the scheduled banks. This inspection particularly was undertaken in November and December 1961,

SHRI DAHYABHAI V. PATEL: Is it a fact that there are accounts of persons of political parties, largeaccounts, operated by political leaders belonging to political parties in this Bank and were their accounts inspected?

SHRI B. R. BHAGAT: It is not proper for me to disclose the individual accounts maintained by the clients of this Bank. But certainly 1 can assure the hon. Member that the Reserve Bank is alive to it and any activity which is normally outside the scope of normal banking activities will not be allowed by the Reserve Bank.

SHRI A. D. MANI: Has the fact been brought to the notice of the Government that this Bank is being used for espionage purposes in India?

SHRI B. R. BHAGAT: We are aware of that and if it is being done, we will take suitable action.

SHRI A. D. MANI: The hon. Minister said now that the licence was withdrawn because the foreign exchange transactions of this Bank did not justify such a licence. May I know what was the amount of foreign exchange transaction last year?

Shri B. R. BHAGAT: I did not say that the foreign exchange transactions did not justify it. I said there was not much foreign exchange business. I have not the figures and normally such figures of banks, their deposits and the total amount of business done and so on, are not disclosed.

SHRI N. C. KASLIWAL: Has the Government any information as to how far after the withdrawal of its foreign exchange licence the banking activities of this Bank have been reduced?

SHRI B. R. BHAGAT: It has been going down.

SHRI B. K. P. SINHA: The hon. Minister in his reply said just now that he was not prepared to make the concerned report public because the law of this country prohibited the publication of the affairs of the credit and banking institutions. But there is a general feeling outside and inside this House that the dealings of this Bank were subversive of the security of this country. Does the report of the Reserve Bank or does any independent information in the possession of the Government confirm this view and, if so, why should not such information be disclosed to Parliament?

SHRI B. R. BHAGAT: Sir, I am not able to understand this question. I said that if the Bank is doing business which is not normal banking business, then it will come to light. The Reserve Bank has a very strict inspection of the activities of banks, and so far  $n_0$  such transactions of a political or other nature have come to the knowledge of the Reserve Bank. If the hon. Member has any specific instance, certainly we will look into it.

SHRI FARIDUL HAQ ANSARI: Sir, the question is absolutely clear whether it is in the knowledge of the Government of India that this particular Bank is acting against the interest of the country.

SHRI MORARJI R. DESAI: There is a difference between a bank and its employees. This Bank as such does not deal in any subversive activity. Nothing has come to notice. Some of its servants might have done so and action is taken in such cases.

## HEAVY SCRAP

\*52. SHRI DAHYABHAI V. PATEL: Will the Minister of Steel and Heavy INDUSTRIES be pleased to state:

(a) the quantity of heavy scrap (i) exported and (ii) indigenously melted during the years 1951-61; and

(b) what is the estimated annual surplus or shortage of heavy melting scrap?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): (a) (i) The figures of export of heavy melting scrap during the years 1951—55 are not available. However, the figures of export from 1955 to 1961 are given below:—

Tons

| 1955 |  | 30,042 |
|------|--|--------|
| 1956 |  | 1,582  |
| 1957 |  | 1,000  |
| 1958 |  | 21,556 |
| 1959 |  | 47,960 |
| 1960 |  | 43,450 |
| 1961 |  | 22,050 |
|      |  |        |

(ii) This information is not available.

(b) Accurate statistics are not available.

SHRI DAHYABHAI V. PATEL: Since the amount of this heavy scrap export is so negligible, why does the Government continue the ban or restriction on this export?